

The Minister of Commerce (Shri Kanungo): (a) and (b). No, Sir.

(c) and (d). It is not possible to furnish any precise information. If the Hon'ble Member mentions any specific cases, they could be investigated.

Firing by Pakistanis

2505-A. Shri Raghunath Singh: Will the Prime Minister be pleased to state whether it is a fact that the police guard at the Koteswara sea coast at Kutch was fired upon by a party of Pakistan intruders who tried to enter Indian territory at night in boats on the 28th August, 1959?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): According to a preliminary report, Indian police opened fire on country craft sighted about 7 p.m. near Koteswar on 28th August, 1959, and fire was returned from the country craft. Further enquiries are proceeding.

Hindustan Commercial Corporation Ltd., Varanasi

2505-B. { Shri Jagdish Awasthi:
Shri Prabhru Narayan
Singh:

Will the Minister of Commerce and Industry be pleased to state whether there has been unauthorised alterations in the record relating to Hindustan Commercial Corporation Limited, Varanasi, in the office of Registrar of Companies, Kanpur?

The Minister of Commerce (Shri Kanungo): The necessary enquiry is being made and information required will be placed on the table of the House in due course.

Delhi Shops and Establishments Act

2505-C. { Shri F. C. Borooah:
Shri Warrior:
Shri Kadiyan:

Will the Minister of Labour and Employment be pleased to state:

(a) whether the attention of Government has been drawn to the demand of Delhi Medical Association for granting exemption to doctors'

clinics from the operation of the Delhi Shops and Establishments Act; and

(b) if so, the reactions of Government in this matter?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes

(b) The Act is administered by the Delhi Administration. They have considered the demand of the Delhi Medical Association several times and have granted exemption to doctors' clinics from certain provisions of the Act. The Association desire total exemption from the operation of the Act. It is intended to call representatives of workers and employers to settle the matter amicably.

12.18½ hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT

The Deputy Minister of Works, Housing and Supply (Shri Anil K Chanda): Sir, on behalf of Shri Kanungo, I beg to lay on the Table under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951, a copy of Notification No SO 1809 dated the 13th August, 1959 [Placed in Library, See No LT-1602/59]

12.19 hrs

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha.

- (1) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 7th September, 1959, agreed without any amendment to the Public Debt (Amendment) Bill, 1959, which was

passed by the Lok Sabha at its sitting held on the 31st August, 1959."

- (ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 7th September, 1959, agreed without any amendment to the Government Savings Certificates Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 31st August, 1959"
- (iii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 7) Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 3rd September, 1959, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iv) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Kerala Appropriation Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 1st September, 1959, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.20 hrs.

COMMITTEE ON PETITIONS

MINUTES

Shri Barman (Cooch-Bihar—Reserved—Sch. Castes): Sir, I beg to lay on the Table a copy each of the Minutes of the sittings (Thirty-third to Thirty-seventh) of the Committee on Petitions held during the Eighth Session.

12.20½ hrs.

COMMITTEE ON SUBORDINATE LEGISLATION

SIXTH REPORT

Sardar Hukam Singh (Bhatinda): Sir, I beg to present the Sixth Report of the Committee on Subordinate Legislation.

12.20½ hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIFTIETH REPORT

Sardar Hukam Singh (Bhatinda): Sir, I beg to present the Fiftieth Report of the Committee on Private Members' Bills and Resolutions.

12.20½ hrs.

COMMITTEE ON PETITIONS

SEVENTH REPORT

Shri Barman (Cooch-Bihar—Reserved—Sch. Castes): I beg to present the Seventh Report of the Committee on Petitions.

12.21 hrs.

CORRECTION OF REPLY TO STARRED QUESTION NO. 1978

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): Sir, on behalf of Shri Kanungo, I beg to make a statement.